

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No. 1319 Dated 15/02/2020

It is hereby notified that Shri Joginder Singh S/O Shri Lachman Singh R/O Chandak Tehsil Haveli, District Poonch bearing Enrolment No.879 dated 21st November, 1989, who had voluntarily suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the roll of Jammu and Kashmir Bar Council.

By order.


(Mohammad Yasin Beigh) 14-02-2020
Additional Registrar

No: 36074-85/L.P Dated 15/02/2020

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K Jammu
2. Registrar Vigilance, High Court of J&K Jammu.
- 3-4. Registrar Judicial, High Court of J&K Jammu/Srinagar.
5. Principal District & Sessions Judge, Poonch.
- 6-7 Presidents, J&K High Court, Bar Association, Jammu/Srinagar.
8. Presidents, District Bar Association, Poonch.
9. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
10. Secretary, Bar Council of India, New Delhi.
11. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
12. Shri Shri Joginder Singh S/O Shri Lachman Singh R/O Chandak Tehsil Haveli, District Poonch.

.....for information and necessary action


Additional Registrar 14-02-2020